Pandey Janardan Prasad Sinha Vs State of Jharkhand and Others

Court: Jharkhand High Court

Date of Decision: April 27, 2004

Acts Referred: Constitution of India, 1950 â€" Article 226

Citation: (2005) 1 JCR 386

Hon'ble Judges: Amareshswar Sahay, J

Bench: Single Bench

Judgement

@JUDGMENTTAG-ORDER

Amreshwar Sahay, J.
Heard the parties.

2. It appears that the petitioner, earlier moved this Court in WP (S) No. 1531 of 2001 for a direction to the respondents to pay his arrears of pay

for six months, difference of new pay scale from 1.4.1997 to 28.2.1998, gratuity and leave encashment etc. The said writ application was

disposed of by this Court by order dated 18.3.2004 giving two months time to the respondents to consider the matter and pass an appropriate

order.

3. In the present application, the grievance of the petitioner is that though he has been paid his provident fund amount i.e. Rs. 5,78,509/- but he has

not been paid the statutory interest on the provident fund amount and also he has not been given the benefit of one per cent for not taking any

advance during his service period. It appears that after receipt of the same provident fund amount, the petitioner did not point it out to the authority

concerned about the aforesaid claim.

4. Accordingly, this application is being disposed of with a direction to the petitioner to file a representation before the authority concerned stating

in detail about his claim alongwith all supporting documents, if any, within a period of two weeks. If such a representation is filed by the petitioner,

the same may be disposed of by the concerned authority within a period of four-weeks from the date of filing of such representation. It is made

clear that if the claim of the petitioner is found to be genuine, the authority concerned shall pass necessary order regarding the payment of the

aforesaid amount to the petitioner within two weeks- from the date of filing of such representation.

5. With the above direction this application stands disposed of.